

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

Regional Bench COURT-2.

**Service Tax Appeal No. 21633 of 2015**

[Arising out of the Order-in-Appeal No. MLR-EXCUS-000-STDN-AC-APP-HAB-034-2015 dated 24.04.2015 passed by the Commissioner of Central Excise (Appeals), Mysore]

**Sri Laxman**

Prop. Shree Devi Enterprises,  
D.No. 3-126, Site No. 470, 3<sup>rd</sup> Block, Ganeshpura,  
Katipalla, Mangalore,  
Karnataka – 575030

**.....Appellant**

**VERSUS**

**Commissioner of Service Tax, Mangalore**

7<sup>th</sup> Floor, Trade Centre, Bunts Hostel Rd,  
Mangalore,  
Karnataka – 575003

**..... Respondent**

**Appearance:**

Mr. Mehur Mor, Advocate for Appellant  
Mr. Rajashekar, Authorized Representative for Respondent

**Coram:**

**Hon'ble Mr. P.A. Augustian, Member (Judicial)**

**Hon'ble Mrs. R. Bhagya Devi, Member (Technical)**

**FINAL ORDER No. 21798 of 2025**

Date of Hearing: 13.11.2025

Date of Decision: 13.11.2025

**AS PER R. BHAGYA DEVI**

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. Augustian)**  
**Member (Judicial)**

**(R. Bhagya Devi)**  
**Member (Technical)**

Sasidhar